

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/MP/2014

Subject : Evolving a mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law during Construction and Operating period.

Date of hearing : 17.3.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : EMCO Energy Limited

Respondents : Maharashtra State Electricity Distribution Co. Limited and others

Parties present : Shri Amit Kapur, Advocate for the petitioner
Shri V.Mukherjee, Advocate for the petitioner
Shri Rohit Venkat, Advocate for the petitioner
Shri Madhup Singhal, EMCO
Ms. Anand Ganeshan, Advocate, DNH
Shri Sai Kumar, Advocate, MSEDCL
Shri Samir Malik, Advocate, MSEDCL
Ms. Ranjitha Ramchandran, Advocate, Prayas
Ms. Anshree Bardhan, Advocate, Prayas
Ms. Ashwini Chitnis, Prayas

Record of Proceedings

Learned counsels for MSEDCL and DNH Power Distribution Company Ltd. submitted that the judgment in the Appeal No. 98 of 2014 and Batch matters with regard to jurisdiction of the Commission in the matter has been reserved by the Hon`ble Appellate Tribunal for Electricity and requested to list the captioned matter for hearing after judgment is passed by Appellate Tribunal. Learned counsels further requested for time to file reply of additional affidavit submitted by the petitioner on 23.2.2014. The learned counsel for the petitioner objected on the adjournment of the petition.

2. Leaned counsel for Prayas Energy Group submitted that the reply to the petition has already been filed.

3. The Commission directed the respondents to file their replies to the additional affidavit filed by the petitioner, by 31.3.2016 with an advance copy to the petitioner who may file its rejoinder, if any by 6.4.2016. The Commission directed that due date of filing the replies and rejoinders shall be strictly complied with and no extension on that account shall be granted.

4. The petition shall be listed for hearing on 13.4.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**